

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TWENTY SEVENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH

ARBITRATION APPLICATION NO: 60 OF 2025

Between:

Sailesh Agarwal, S/o Kamal Narayan Agarwal, aged about 58 years, Occ. R/o
H.No.8-2-470, Road No.1, Banjara Hills, Hyderabad

...APPLICANT

AND

Mr. Pothu Ashok, S/o P. Narayana, aged about 54 years, Occ. Business, Flat
No.603, A Block, 6th Floor Khushal Towers, Khairatabad, Hyderabad (TS)
H.No.1-3-58, Chaitanyanagar, Metpally Mandal, Karim Nagar District (TS)

...RESPONDENT

Arbitration Application filed Under Section 11(6) the Arbitration and Conciliation Act, 1996 praying that in the circumstances stated in accompanying affidavit this Hon'ble Court may be pleased to appoint a sole arbitrator for the purpose of adjudication of all disputes that have arisen between the Applicant and the Respondent from out of and in relation to the tenancy of Flat No.603, A Block, Sixth Floor, Khushal Towers, Khairatabad, Hyderabad, TS under lease deed dated. 01.11.2023 between the parties i.e. the Applicant and the Respondent.

**Counsel for the Petitioner : Mr. Mohd. Ismail Ashfaq representing
Sri. R A Achuthanand**

Counsel for the Respondent : -

The Court made the following: ORDER

Mr. Mond. Ismail Ashfaq, learned counsel represents Mr. R.A. Achuthanand, learned counsel for the applicant.

By order dated 20.02.2026, this Court Proposed to appoint Mr. C. Lakshminarayana, a former District Judge, as Arbitrator to adjudicate the disputed between the parties.

Office note shows that the proposed Arbitrator passed away, which was informed by his son on 24.11.2025.

In that view of the matter, I propose to appoint Mr. K. Sanga Reddy, retired District Judge (Resident of Flat No. 711, Rasun-Ace Elysian, Masjid Banda, Kondapur, Ranga Reddy District, Hyderabad -82; Mobile No. 9440071155) as an independent arbitrator to adjudicate the dispute between the parties.

The proposed Arbitrator is requested to submit his consent and a declaration in terms of Section 12(1) read with Schedule VI of the Arbitration and Conciliation Act, 1996.

Registry is directed to communicate this order to the proposed Arbitrator.

Let the matter be listed after three weeks with the response, if any, of the proposed Arbitrator.

**SD/- K.SRINIVASA RAO
JOINT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

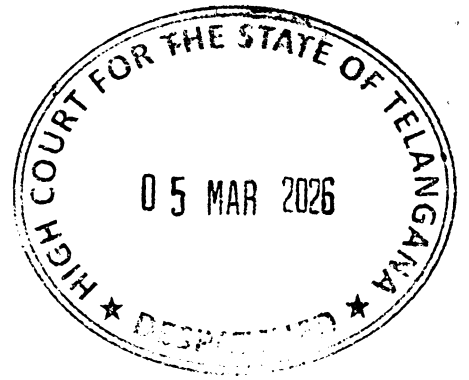
1. Mr. K. Sanga Reddy, retired District Judge (resident of Flat No. 711, Rasun-Ace Elysian, Masjid Banda, Kondapur, Ranga Reddy District, Hyderabad -82; Mobile No. 9440071155) **(By Special Messenger) (Along with a Copy of affidavit and material papers)**
2. The Section Officer, O.S. Section, High Court for the State of Telangana at Hyderabad.
3. One CC to Sri. R A Achuthanand, Advocate [OPUC]
4. Two CD Copies

DL/PSL



HIGH COURT

DATED: 27/02/2026



ORDER

ARBAPPL.No.60 of 2025

DIRECTION

⑥
05/03/26
D.B.